

SCHEDULE-I**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s MITHRA YARNS PVT LTD

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. Mithra Yarns Private Limited
2.	Date of incorporation of Corporate Debtor	22/05/2017
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Telangana State, Hyderabad
4.	Corporate Identity Number of Corporate Debtor	U17303TG2017PTC117255
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Regd. Office: H.No.19-8, P.No.41/A, CHANDULALBOWLI, SIKH VILLAGE, TIRUMALAGIRI, MANOVIKASNAGAR, Hyderabad, SECUNDERABAD, Telangana, India, 500009
6.	Insolvency Commencement Date in respect of the Corporate Debtor	12/01/2024 (order uploaded on 17/01/2024)
7.	Estimated date of closure of Insolvency Resolution Process	10/07/2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	AZRA BANU, IBBI/IPA-001/IP-P00955/2017-18/11576
9.	Address and e-mail of the interim resolution professional, as registered with the Board	12-13-377, Street No.2 Flat 302, Gayathri Garden Apartments, Tarnaka, Secunderabad - 500017 caazra27@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	F26, Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad 500001, ip.mithrayarns@gmail.com
11.	Last date for submission of claims	31/01/2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Name of the class(es): Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	1.) 2.) Not Applicable 3.)
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink: www.ibbi.gov.in/downloads (Forms under The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench II, has ordered the commencement of a corporate insolvency resolution process of the of **M/s Mithra Yarns Pvt Ltd.** On 12/01/2024 (Order uploaded on 12th January, 2024).

The creditors of **M/s. Mithra Yarns Pvt Ltd** are hereby called upon to submit their claims with proof on or before 31/01/2024 to the interim resolution professional at the address mentioned against entry No.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

The prescribed forms may be downloaded from the following link: <http://ibbi.gov.in/downloads> Forms under IBBI (Insolvency Resolution for Corporate Persons) Regulations 2016.

Submission of false or misleading proof of claims shall attract penalties.


AZRA BANU

Hyderabad
Dt: 18.01.2024

Interim Resolution Professional
Mithra Yarns Pvt Ltd. Mob:8555058841